

**DRAFT MINUTES OF THE MEETING No. 22/09 HELD ON 27.8.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.**

The 22/09 meeting of Advance Licensing Committee was held on 27.8.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No A-84 NC No.22/09 Dated 27.8.08	M/s. Britacel Silicons Ltd, Mumbaif F.No.01/83/50/1478 /AM08/DES-IV .RLA F.No.03/94/40/1278/AM07 Lic.No.0310424238 dated 23/3/2007
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PC. Division stated that the information had been called for from the firm and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 24.9.2008.

Case No A-85 NC No.22/09 Dated 27.8.08	M/s. Amtex Dyechem Industries F.No.01/83/50/1697M08/DES-IV .RLA F.No.08/24/40/208/AM08 Lic.No.0810068874 dated 7/12/2007
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The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to deficiency letter issued by C&PC (Ch.Div.) on 7.5.008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-244 NC No.22/09 Dated 27.8.08	M/s. Jasmine Concerte Exports (P) Ltd, Chennai F.No.01/82/50/980/M06/DES-IV .RLA F.No.04/24/40/291/AM08 Lic.No.0410076518 dated 25/11/2005
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The Committee considered the case as per agenda. The Director of the firm attended the personal hearing. The case was discussed in detail. He was directed to produce Central Excise Data for the year 2007-08 in respect of all the export products regarding consumption of inputs and recoveries, losses (which is the qty. required for production) duly certified by Central Excise Authority. The Director wants for four week time to

produce the said information.. Accordingly the case may be re-listed on 24.9.2008..

Case No M-245 NC No.22/09 Dated 27.8.08	M/s. Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/50/389/M07/DES-IV .RLA F.No. Lic.No.0310388060 dated 5/7/2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/9/2008.

Case No M-246 NC No.22/09 Dated 27.8.08	M/s. Clariants Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/162/109/M08/DES-IV .RLA F.No.03/94/40/579/AM06 Lic.No.0310345339 dated 30/8/2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 17/7/2008 issued by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 24/9/2008.

Case No M-247 NC No.22/09 Dated 27.8.08	M/s. Synergy Natural Gas, New Delhi F.No.01/83/50/912/M08/DES-IV .RLA F.No.05/24/40/641/AM07 Lic.No.0510194358 dated 14/11/2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/35/2006/Ch.II dated 26.8.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
i) PVC Stabilizer (Lead based compound containing 30 ± 1% Lead Lead Stearate 68.5%)	1 kg.	1. Stearic Acid (Stearic acid content =50± 10%) Stearic Acid + Palmitic Acid content = 90% min.)	0.530 Kg

Di Basic Lead Stearate 7.7% Tri basic lead sulphate 8% Polyethylene Wax 7% Paraffin Was 7%		2. Litharge 3. Polyethylene Wax 4. Tri Basic Lead Sulphate 5. Paraffin Was	0.250 Kg 0.70 Kg 0.80 Kg 0.70 Kg
ii) PVC Stabilizer (Lead based compound containing 34 ± 1% Lead Lead Stearate 53.5% Di Basic Lead Stearate 23% Tri basic lead sulphate 8% Polyethylene Wax 7% Paraffin Was 7%	1 Kg	1. Stearic Acid (Stearic acid content =50±10%) Stearic Acid + Palmitic Acid content = 90% min) 2. Litharge 3. Polyethylene Wax 4. Tri Basic Lead Sulphate 5. Paraffin Wax	0.490 Kg 0.290 Kg 0.07 Kg 0.08 Kg 0.07 Kg
iii) PVC Stabilizer (Lead based compound containing 61 ± 1% Lead Di Basic Lead Stearate 30% Tri basic lead sulphate 40% Litharge 9% Polyethylene Wax 7% Bisphenol A 3% Calcium Hydroxide 10.9%	1 Kg	1. Stearic Acid (Stearic acid content =50 ± 10%) Stearic Acid + Palmitic Acid content = 90% min.) 2. Litharge 3. Polyethylene Wax 4. Tri Basic Lead Sulphate 5. Bisphenol A 6. Calcium Hydroxide	0.135 Kg 0.260 Kg 0.070 Kg 0.400 Kg 0.030 Kg 0.109 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-248 NC No.22/09 Dated 27.8.08	M/s. Technic Mulder (I) Pvt. Ltd, F.No.01/85/50/170/M07/DES-IV .RLA F.No.07/24/40/515/AM07
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 27.8.2008 and decided to allow import item as under:-

Item of Import	Qty
Trasfer White Ink	20 Kg/1000 sheets of export product

The above import item is allowed in addition to the decision taken in NC Meeting No.47/08 dated 27/2/2008 Case No.A-1458

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-249 NC No.22/09 Dated 27.8.08	M/s. G.K.B. Ophthalmics Ltd, Goa F.No.01/87/162/614/M08/DES-IV .SEEPZ SPECIAL ECONOMIC ZONE File No.IA II/52/07-08/966 dated 15/2/2008 & 6/8/2008
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The Committee considered the case as per agenda and in view of the verbal comments offered by the representative of DIPP, decided to approve this case as under :-

Export product	Qty.	Import Items	Qty.
Ophthalmic Lenses of Glass	100	Relevant Ophthalmic Lenses of Glass	115 (15% wastage)

SEEPZ Special Economic Zone concerned may take necessary action under Para 6.7(e) of HBP Vol.-I as per above decision of NORMS COMMITTEE.

Case No M-250 NC No.22/09 Dated 27.8.08	M/s. Atul Ltd, Ahmedabad F.No.01/83/50/85/M03/DES-IV .RLA F.No.08/80/40/99/AM03
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 10/9/2008.

Case No M-251 NC No.22/09 Dated 27.8.08	M/s. Atul Ltd, Ahmedabad F.No.01/82/162/1078/M04/DES-IV .RLA F.No.08/80/40/39/AM03 Lic.No.0810019887 dated 5/7/2002
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Export product	Qty.	Import Items	Qty.
Reactive Diluent Lapox Phenol Glycidyl Ether	1 Kg	1. Epichlorohydrin 2. Phenol	0.920 Kg 0.941 Kg

The above norms are fixed in supersession of norms fixed in ALC Meeting No.48/2004 dated 31/3/04 case No.A-1933.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 22/83-ALC1/2008 **MEETING DATE** : 27.08.2008

1	Case No.:1/6/83-ALC1/2008	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00111/AM09/	RLA File :35/81/040/00022/AM06/	Lic.No/Date:3510017242 16.09.2005	Defer Date:24.10.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24/9/2008.			

	Case No.:2/6/83-ALC1/2008	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00112/AM09/	RLA File :03/95/040/00520/AM06/	Lic.No/Date:0310355071	Defer

2			10.11.2005	Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 24.9.2008.			

3	Case No.:5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to RLA/firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24/10/2008.			

4	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to RLA/firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24/10/2008.			

5	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Letter dated 25/8/08 as also been issued to RLA for status of Advance Licences whether it is redeemed or not. Accordingly the case may be re-listed on 24.9.2008			

6	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks Letter dated 25/8/08 as also been issued to RLA for status of Advance Licences whether it is redeemed or not. Accordingly the case may be re-listed on 24.9.2008			

	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:22/83-ALC1/2008	Status:Case
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7			27.08.2008	Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Letter dated 25/8/08 as also been issued to RLA for status of Advance Licences whether it is redeemed or not. Accordingly the case may be re-listed on 24.9.2008			

8	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Letter dated 25/8/08 as also been issued to RLA for status of Advance Licences whether it is redeemed or not. Accordingly the case may be re-listed on 24.9.2008			

9	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Letter dated 25/8/08 as also been issued to RLA for status of Advance Licences whether it is redeemed or not. Accordingly the case may be re-listed on 24.9.2008			

10	Case No.:27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172 05.05.2006	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to RLA/firm and defer consideration of the case for four weeks. Letter to RLA issued on 25/8/08 as also been issued for status of Advance Licences whether it is redeemed or not. Accordingly the case may be re-listed on 24/9/2008.			

11	Case No.:31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to RLA/firm and defer consideration of the case			

for four weeks. Letter to RLA issued on 25/8/08 as also been issued for status of Advance Licences whether it is redeemed or not. Accordingly the case may be re-listed on 24/9/2008.

12	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008			

13	Case No.:11/6/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/01107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to RLA/firm and defer consideration of the case for four weeks. Letter to RLA issued on 25/8/08 as also been issued for status of Advance Licences whether it is redeemed or not. Accordingly the case may be re-listed on 24/9/2008.			

14	Case No.:16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 24.9.2008..			

15	Case No.:837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer the case for four weeks for wants of reply awaited from the firm and also decided reminder will be issued from DC(SSI). Accordingly the case may be re-listed on 24.9.2008.			

16	Case No.:968/21/82-ALC4/2007	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/82/050/01834/AM07/	RLA File :03/94/040/00965/AM07/	Lic.No/Date:0310423828 21.03.2007	Defer Date:24.09.2008

Decision : The Committee considered the case as per agenda and decided to issue reminder to RLA/firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24/10/2008.

17	Case No.: 12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer and also decided to issue D.O. reminder. Accordingly the case may be re-listed on 24.9.2008.			

18	Case No.: 47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008			

19	Case No.: 152/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/01960/AM08/	RLA File :03/94/040/00499/AM08/	Lic.No/Date:0310441718 03.09.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

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Case No.:53/27/83-ALC1/2007	Party Name:EXPANDED INCORPORATION	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Approved
HQ File :01/83/050/01127/AM08/	RLA File :03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their letter. No. 46011/77/2007/PC.II dated 8.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Catalyst Blend (ECOCAT PUR 101)	1 kg.	1. Glycerine 2. Dimethycyclohexylamine 3. Catalyst (Amine based	0.5316 kg. 0.1240 kg. 0.1772 kg.

		Trimerization Catalyst) 4. Potassium Octote	0.1772 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.:40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (PC.Div) present in the meeting and stated that certain information has been called for from the firm vide letter dt. 29.7.2008 detail of which is given in below:- 1. It is noted that you have taken a number of Advance Authorizations for the import of Phenolic Moulding compound against the export of Piston Bush of different size and part numbers. Details & copies of advance licences for which norms are yet to be ratified may be furnished. 2. Technical specifications, weight/piece, design, % age composition (including other inputs other than PF Compound), specific end use and copies of export order may be furnished. 3. Detailed manufacturing process alongwith technical justification for wastages at each stage of manufacturing process i.e. tableting, moulding, deflashing, machining etc. 4. Design/drawing of mould, number of cavities, short/input quantity to be fed, component weight and quantity of scrap/flash generated in one cycle of compression moulding process. 5. Calculative statement alongwith material balance indicating input and output quantities at each stage of manufacturing process i.e. moulding, machning etc. 6. Technical specifications of Phenolic Moulding Compound (Grade DUREZ 29502) to be imported alongwith foreign suppliers catalogue 7. Details of production of export product under reference both in quantity and weight and corresponding consumption of all the raw-materials (both imported and indigenous) during the last three years duly certified by CA may be furnished. 8. Whether scrap generated in the process is being reused? If not, reasons for the same may be indicated. 9. Small sample of export product. Accordingly the case may be re-listed on 24.9.2008.				

	Case No.:41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (PC.Div) present in the meeting and stated that certain information has been called for from the firm vide letter dt. 29.7.2008 detail of which is given in below:-				

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1. It is noted that you have taken a number of Advance Authorizations for the import of Phenolic Moulding compound against the export of Piston Bush of different size and part numbers. Details & copies of advance licences for which norms are yet to be ratified may be furnished.
2. Technical specifications, weight/piece, design, % age composition (including other inputs other than PF Compound), specific end use and copies of export order may be furnished.
3. Detailed manufacturing process alongwith technical justification for wastages at each stage of manufacturing process i.e. tableting, moulding, deflashing, machining etc.
4. Design/drawing of mould, number of cavities, short/input quantity to be fed, component weight and quantity of scrap/flash generated in one cycle of compression moulding process.
5. Calculative statement alongwith material balance indicating input and output quantities at each stage of manufacturing process i.e. moulding, machining etc.
6. Technical specifications of Phenolic Moulding Compound (Grade DUREZ 29502) to be imported alongwith foreign suppliers catalogue
7. Details of production of export product under reference both in quantity and weight and corresponding consumption of all the raw-materials (both imported and indigenous) during the last three years duly certified by CA may be furnished.
8. Whether scrap generated in the process is being reused? If not, reasons for the same may be indicated.
9. Small sample of export product.

Accordingly the case may be re-listed on 24.9.2008.

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Case No.: 36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to refer this case to PI(Division) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 24.9.2008			

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Case No.: 160/46/83-ALC1/2007	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Rejected
HQ File :01/83/050/01968/AM08/	RLA File :07/24/040/00450/AM08/	Lic.No/Date:0710053597 28.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter dated 17/6/2008.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
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25	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

26	Case No.:36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008				

27	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 24.9.2008				

28	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008				

29	Case No.:43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (PC.Div) present in the meeting and stated that certain information has been called for from the firm vide letter dt. 29.7.2008 detail of which is given in below:-				
1. The item of export i.e Enteric film Coating System Using MCA (Instacoat EN II) is a generic product. Specific chemical name alongwith %age composition (by weight) and other Technical specifications, end use/application, alongwith copy of export order may be furnished. 2. Details of other indigenous inputs, if any, to be used alongwith quantities in the export product may be furnished				

3. Detailed manufacturing process alongwith technical justification for wastages at each stage of manufacturing process and also on each of the raw-materials may be furnished.
4. Details of production of export product under reference in the year 2006-07 and 1007-09 and corresponding consumption of all the raw material (both imported and indigenous) during the last three years duly certified by CA may be furnished.

Accordingly the case may be re-listed on 24.9.2008

30	Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008			

31	Case No.:16/6/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Rejected
	HQ File :01/83/050/00126/AM09/	RLA File :03/94/040/00837/AM08/	Lic.No/Date:0310449752 08.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to deficiency letter issued on 25/6/2008 by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

32	Case No.:20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

33	Case No.:76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and also decided to call for complete set of application from RLA. Accordingly the case may be re-listed on 10.9.2008..			

34	Case No.:103/39/83-ALC1/2007	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/01682/AM08/	RLA File :03/94/040/00892/AM08/	Lic.No/Date:0310452615 04.12.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

35	Case No.:72/14/83-ALC1/2008	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00442/AM09/	RLA File :05/24/040/00690/AM08/	Lic.No/Date:0510213035 05.12.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 24.9.2008.			

36	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and also decided to forward the copy of the application to TA(Deptt. Of C&PC(PC.Div). Accordingly the case may be re-listed on 24.9.2008			

37	Case No.:34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/9/2008.			

38	Case No.:212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 14.5.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

1. To provide production of the Binani Chopped Strand mat (Emulsion Bond) Direct Roving & SMC Roving vis-à-vis consumption of all the imported and indigenous (separately) raw materials/consumables for the last three years duly endorsed by concerned Central Excise Range.
2. To indicate net content of each import item in export product.

Accordingly the case may be re-listed on 24.9.2008.

39	Case No.:22/14/83-ALC1/2008	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00392/AM09/	RLA File :03/95/040/00945/AM08/	Lic.No/Date:0310455653 28.12.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

40

Case No.:18/14/83-ALC1/2008	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Approved
HQ File :01/83/050/00388/AM09/	RLA File :09/24/040/00448/AM08/	Lic.No/Date:0910032515 31.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/15/2006/Ch.II dated 27.8.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Brick Red Containing 34% Chromium Oxide	1 kg.	1. Chromium Oxide	0.340 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:10/14/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00380/AM09/	RLA File :05/24/040/00770/AM08/	Lic.No/Date:0510214356 03.01.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and also decided to forward the copy of the application to TA(DIPP). Accordingly the case may be re-listed on 24.9.2008			

	Case No.:22/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
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42	HQ File :01/83/050/00553/AM09/	RLA File :03/95/040/00824/AM08/	Lic.No/Date:0310457001 08.01.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008				

43	Case No.:23/14/83-ALC1/2008		Party Name:HINDUSTAN PLATINUM PVT. LTD		Meet No/Date:22/83-ALC1/2008 27.08.2008		Status :Case Approved	
	HQ File :01/83/050/00393/AM09/		RLA File :03/94/040/00954/AM08/		Lic.No/Date:0310456998 08.01.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-							
	Item of Export		Qty	Item of Import		Qty		
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)		1 kg.	1. Palladium (purity 99.9%) 2. Activated Carbon (Moisture 9%)		0.1025 kg. 0.981 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

44	Case No.:53/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00584/AM09/	RLA File :07/24/040/00705/AM08/	Lic.No/Date:0710055388 10.01.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (PC.Div) present in the meeting and stated that certain information has been called for from the firm vide letter dt. 7.8.2008 detail of which is given in below:- 1. Complete composition of export item giving % of each constituent 2. Chemical name of Petroleum resin and C.I No./Hue No. of export item and import item for Optical Brightener and Azo Dyes supported the documentary evidence. 3. Details of % loss in process involved. 4. Technical literature indicating the Chemical structure of export item. 5. Production of export item for the past two years and corresponding consumption of each input duly certified by Chartered Accountant. Accordingly the case may be re-listed on 24.9.2008.			

45	Case No.: 38/18/83-ALC1/2008	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Approved
	HQ File :01/83/050/00569/AM09/	RLA File :03/94/040/00184/AM08/	Lic.No/Date:0310457406 11.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem. Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow import as per SION at S.No. A -2574			

46	Case No.: 13/14/83-ALC1/2008	Party Name:GALA BRUSH LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Deffered
	HQ File :01/83/050/00383/AM09/	RLA File :03/94/040/01042/AM08/	Lic.No/Date:0310458024 17.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and noted that CIB registration is required for import of inputs. The Committee has decided to request the firm to produce SSI registration certificate for import of Boric Acid and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24.9.2008..			

47	Case No.: 44/18/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00575/AM09/	RLA File :03/94/040/01025/AM08/	Lic.No/Date:0310459445 29.01.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (PC.Div) present in the meeting and stated that certain information has been called for from the firm vide letter dt. 29.7.2008 detail of which is given in below:- 1. The item of export i.e Enteric film Coating System Using MCA (Instacoat EN II) is a generic product. Specific chemical name alongwith %age composition (by weight) and other Technical specifications, end use/application, alongwith copy of export order may be furnished. 2. Details of other indigenous inputs, if any, to be used alongwith quantities in the export product may be furnished 3. Detailed manufacturing process alongwith technical justification for wastages at each stage of manufacturing process and also on each of the raw-materials may be furnished. 4. Details of production of export product under reference in the year 2006-07 and 1007-09 and corresponding consumption of all the raw material (both imported and indigenous) during the last three years duly certified by CA may be furnished. Accordingly the case may be re-listed on 24.9.2008			

48	Case No.: 8/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00378/AM09/	RLA File :03/94/040/01083/AM08/	Lic.No/Date:0310459530 30.01.2008	Defer Date:24.09.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.

49	Case No.:9/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00379/AM09/	RLA File :03/94/040/01084/AM08/	Lic.No/Date:0310459529 30.01.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to D/L dated 31/7/2008. Accordingly the case may be re-listed on 24.9.2008.			

50	Case No.:15/14/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533 30.01.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to D/L dated 31/7/2008. Accordingly the case may be re-listed on 24.9.2008.			

51	Case No.:27/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00397/AM09/	RLA File :03/94/040/01074/AM08/	Lic.No/Date:0310459531 30.01.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/9/2008.			

52	Case No.:42/18/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00573/AM09/	RLA File :03/94/040/01012/AM08/	Lic.No/Date:0310459708 31.01.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

	Case No.:29/14/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Approved
	HQ File :01/83/050/00399/AM09/	RLA File :03/94/040/01091/AM08/	Lic.No/Date:0310459848 01.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/48/2008/PC.II dated 27.8.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Unilinker RX 300 Solid Support (Loaded Support) (Containing 0.87 Kg +/-1% RX 300 Resin)	1 kg.	Aminomethyl Resin (RX 300 Resin) Unloaded Support	0.87 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 23/51/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
HQ File :01/83/050/02057/AM08/	RLA File :05/24/040/00643/AM08/	Lic.No/Date:0510215778 01.02.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

Case No.: 37/18/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
HQ File :01/83/050/00568/AM09/	RLA File :03/94/040/01082/AM08/	Lic.No/Date:0310460311 07.02.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

Case No.: 12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669 12.02.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

Case No.: 26/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
HQ File :01/83/050/00396/AM09/	RLA File :03/94/040/01155/AM08/	Lic.No/Date:0310461119 14.02.2008	Defer Date:24.09.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008

58	Case No.: 28/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00398/AM09/	RLA File :03/94/040/01148/AM08/	Lic.No/Date:0310461128 14.02.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/9/2008.			

59	Case No.: 64/14/83-ALC1/2008	Party Name:JOCIL LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Rejected
	HQ File :01/83/050/00434/AM09/	RLA File :09/24/040/00261/AM08/	Lic.No/Date:0910033006 15.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that item No.2 of import appears in Ch.15 of ITC which is not allow under para 4.7 (i) of HBP. The Committee decided to reject the case and advice to RLA to call back licence for cancellation. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

60	Case No.: 24/14/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Rejected
	HQ File :01/83/050/00394/AM09/	RLA File :03/94/040/01123/AM08/	Lic.No/Date:0310461489 18.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The party has not furnished the composition of each export item separately with % content of constituent, so it is not possible to work out the norms. The Committee decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.Div.) dt. 8.8.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

61	Case No.: 6/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00376/AM09/	RLA File :03/95/040/01114/AM08/	Lic.No/Date:0310461635 19.02.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

62	Case No.: 43/18/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00574/AM09/	RLA File :03/94/040/01156/AM08/	Lic.No/Date:0310462215 22.02.2008	Defer Date:24.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the quantity of Printed & un-printed lables. Accordingly the case may be re-listed on 24.9.2008.			

63	Case No.: 53/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/02127/AM08/	RLA File :03/95/040/00830/AM08/	Lic.No/Date:0310462811 27.02.2008	Defer Date:24.09.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/9/2008			

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Case No.:16/18/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status :Case Approved
HQ File :01/83/050/00547/AM09/	RLA File :03/95/040/00996/AM07/	Lic.No/Date:0310463013 28.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/114/2003/Ch.II dated 30.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Sulphonated Melamine Formaldehyde Spray Dried Powder	1 kg.	1. Melamine 2. Methanol 3. Sodium Bisulphite	0.153 Kg 0.206 Kg 0.035 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 18/18/83-ALC1/2008	Partv Name:TYTAN ORGANICS PVT. LTD..	Meet No/Date:22/83-ALC1/2008	Status: Case
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65			27.08.2008	Deferred
	HQ File :01/83/050/00549/AM09/	RLA File :03/95/040/01443/AM07/	Lic.No/Date:0310463003 28.02.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

66	Case No.:19/18/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Rejected
	HQ File :01/83/050/00550/AM09/	RLA File :03/95/040/01582/AM07/	Lic.No/Date:0310463005 28.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/114/2003/Ch.II dated 8.8.2008 and noted that the total cif value of Rs.12.91 lakhs for the manufacture and export of 20MT of Blend of Sodium salt of Phenol Sulphonic Acid and Sodium salt of Dicarboxylic Acid/Adipic Acid for a total fob value of Rs.13.20 lakhs. The value addition is 2%. Taking the value of indigenous raw materials, the total raw materials cost exceed the fob price. So it is not possible to work out the norms hence the case is rejected. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

67	Case No.:57/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00588/AM09/	RLA File :31/24/040/00375/AM08/	Lic.No/Date:3110032883 28.02.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 24.9.2008.			

68	Case No.:58/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00589/AM09/	RLA File :31/24/040/00376/AM08/	Lic.No/Date:3110032885 28.02.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 24.9.2008.			

	Case No.:67/9/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00239/AM09/	RLA File :03/94/040/01219/AM08/	Lic.No/Date:0310463171	Defer

69		28.02.2008	Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 24.9.2008.			

70	Case No.: 4/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00268/AM09/	RLA File :10/24/040/00189/AM08/	Lic.No/Date:1010028951 29.02.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 24.9.2008.			

71	Case No.: 5/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00269/AM09/	RLA File :10/24/040/00186/AM08/	Lic.No/Date:1010028947 29.02.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 24.9.2008.			

72	Case No.: 41/18/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00572/AM09/	RLA File :03/94/040/01230/AM08/	Lic.No/Date:0310464233 10.03.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

73	Case No.: 40/18/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Rejected
	HQ File :01/83/050/00571/AM09/	RLA File :03/94/040/01108/AM08/	Lic.No/Date:0310465631 19.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that item No.2 of import appears in Ch.15 of ITC which is not allow under para 4.7 (i) of HBP. The Committee decided to reject the case and advice to RLA to call back licence for cancellation. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

74	Case No.:1/10/83-ALC1/2008	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Rejected
	HQ File :01/83/050/00265/AM09/	RLA File :25/24/040/00011/AM08/	Lic.No/Date:2510002058 24.03.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to deficiency letter issued by Deptt. C&PC (Chem.Div.) dated 17/3/2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

75	Case No.:2/10/83-ALC1/2008	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Rejected
	HQ File :01/83/050/00266/AM09/	RLA File :25/24/040/00012/AM08/	Lic.No/Date:2510002059 24.03.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to deficiency letter issued by Deptt. C&PC (Chem.Div.) dated 17/3/2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

76	Case No.:17/18/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00548/AM09/	RLA File :03/95/040/01459/AM07/	Lic.No/Date:0310466104 25.03.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis written comments dated 4.8.2008. The Committee decided to call for the following information from the firm as under:- 1. To submit imported items sought to be procured duty free separately for each type of export product; 2. To indicate indigenous inputs required for manufacture of export products; 3. The specification/details of Hardware fitting of different types to be fitted with toughened glass. Accordingly the case may be re-listed on 24.9.2008.			

77	Case No.:53/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00423/AM09/	RLA File :05/24/040/00875/AM08/	Lic.No/Date:0510218435 25.03.2008	Defer Date:24.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

1. Specification & catalogue of various Polymer, Synthetic Resin & Synthetic Rubber applied by trade name for import

Accordingly the case may be re-listed on 24.9.2008.

78	Case No.: 20/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00551/AM09/	RLA File :03/94/040/01335/AM08/	Lic.No/Date:0310466225 26.03.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

79	Case No.: 40/14/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00410/AM09/	RLA File :05/24/040/00960/AM08/	Lic.No/Date:0510218632 28.03.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

80	Case No.: 35/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00405/AM09/	RLA File :05/24/040/01000/AM08/	Lic.No/Date:0510219121 08.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specification & catalogue of various Polymer, Synthetic Resin & Synthetic Rubber applied by trade name for import Accordingly the case may be re-listed on 24.9.2008.			

81	Case No.: 56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 24.9.2008.			

82	Case No.: 59/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00329/AM09/	RLA File :31/24/040/00009/AM09/	Lic.No/Date:3110033506 15.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (PC.Div) present in the meeting and stated that certain information has been called for from the firm vide letter dt. 29.7.2008 detail of which is given in below:- 1. It is noted that you have taken a number of Advance Authorizations for the import of Phenolic Moulding compound against the export of Piston Bush of different size and part numbers. Details & copies of advance licences for which norms are yet to be ratified may be furnished. 2. Technical specifications, weight/piece, design, % age composition (including other inputs other than PF Compound), specific end use and copies of export order may be furnished. 3. Detailed manufacturing process alongwith technical justification for wastages at each stage of manufacturing process i.e. tableting, moulding, deflashing, machining etc. 4. Design/drawing of mould, number of cavities, short/input quantity to be fed, component weight and quantity of scrap/flash generated in one cycle of compression moulding process. 5. Calculative statement alongwith material balance indicating input and output quantities at each stage of manufacturing process i.e. moulding, machining etc. 6. Technical specifications of Phenolic Moulding Compound (Grade DUREZ 29502) to be imported alongwith foreign suppliers catalogue 7. Details of production of export product under reference both in quantity and weight and corresponding consumption of all the raw-materials (both imported and indigenous) during the last three years duly certified by CA may be furnished. 8. Whether scrap generated in the process is being reused? If not, reasons for the same may be indicated. 9. Small sample of export product. Accordingly the case may be re-listed on 24.9.2008.			

83	Case No.: 70/14/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00440/AM09/	RLA File :05/24/040/00018/AM09/	Lic.No/Date:0510219449 17.04.2008	Defer Date:24.09.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 24.9.2008.			

84	Case No.: 52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:24.09.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 24.9.2008.

85	Case No.: 55/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00425/AM09/	RLA File :05/24/040/00035/AM09/	Lic.No/Date:0510219540 22.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

86	Case No.: 60/18/83-ALC1/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00591/AM09/	RLA File :10/24/040/00216/AM08/	Lic.No/Date:1010029352 24.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 24.9.2008.			

87	Case No.: 18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 24.9.2008			

88	Case No.: 19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 24.9.2008			

89	Case No.: 20/6/83-ALC1/2008	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00130/AM09/	RLA File :08/24/040/00012/AM09/	Lic.No/Date:0810071464 24.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008

90	Case No.: 58/14/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00428/AM09/	RLA File :05/24/040/00042/AM09/	Lic.No/Date:0510219763 25.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 1/8/2008. Accordingly the case may be re-listed on 24/9/2008.			

91	Case No.: 57/14/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00427/AM09/	RLA File :05/24/040/00054/AM09/	Lic.No/Date:0510219939 30.04.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 1/8/2008. Accordingly the case may be re-listed on 24/9/2008.			

92	Case No.: 59/14/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00429/AM09/	RLA File :05/24/040/00063/AM09/	Lic.No/Date:0510220034 02.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm to the D/L dated 1.8.2008. Accordingly the case may be re-listed on 24.9.2008.			

93	Case No.: 67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 24.9.2008.			

94	Case No.: 30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008			

95	Case No.:59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 24.9.2008.			

96	Case No.:3/10/83-ALC1/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00267/AM09/	RLA File :13/24/040/00030/AM08/	Lic.No/Date:1310026178 14.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

97	Case No.:79/14/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00449/AM09/	RLA File :34/24/040/00018/AM09/	Lic.No/Date:3410021403 15.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

98	Case No.:80/14/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00450/AM09/	RLA File :34/24/040/00019/AM09/	Lic.No/Date:3410021404 15.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

99	Case No.:26/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00557/AM09/	RLA File :03/95/040/00121/AM09/	Lic.No/Date:0310471528 16.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

100	Case No.: 61/14/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00431/AM09/	RLA File :03/94/040/00071/AM09/	Lic.No/Date:0310471515 16.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (PC.Div) present in the meeting and stated that certain information has been called for from the firm vide letter dt. 29.7.2008 detail of which is given in below:- 1. The item of export i.e Enteric film Coating System Using MCA (Instacoat EN II) is a generic product. Specific chemical name alongwith %age composition (by weight) and other Technical specifications, end use/application, alongwith copy of export order may be furnished. 2. Details of other indigenous inputs, if any, to be used alongwith quantities in the export product may be furnished 3. Detailed manufacturing process alongwith technical justification for wastages at each stage of manufacturing process and also on each of the raw-materials may be furnished. 4. Details of production of export product under reference in the year 2006-07 and 1007-09 and corresponding consumption of all the raw material (both imported and indigenous) during the last three years duly certified by CA may be furnished. Accordingly the case may be re-listed on 24.9.2008			

101

Case No.:67/14/83-ALC1/2008	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case approved
HQ File :01/83/050/00437/AM09/	RLA File :03/94/040/00096/AM09/	Lic.No/Date:0310471572 16.05.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2003/Ch.II dated 27.8.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Violet Toner DD7 (Pigment Violet 27)	1 kg.	1. N,N Dimethyl Aniline 2. Mono Methyl Aniline 3. Sodium Ferrocyanide 4. Copper Sulphate (pentahydrate)	0.368 Kg 0.106 Kg 0.523 Kg 0.806 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 27/18/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:22/83-ALC1/2008	Status: Deffered
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102			27.08.2008	and Re-indexed
	HQ File :01/83/050/00558/AM09/	RLA File :03/95/040/00146/AM09/	Lic.No/Date:0310471623 19.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the qty. of Printed & un-printed paper sales Accordingly the case may be re-listed on 24.9.2008.			

103	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

104	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

105	Case No.:62/14/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Rejected
	HQ File :01/83/050/00432/AM09/	RLA File :03/94/040/00088/AM09/	Lic.No/Date:0310471638 19.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The party has not furnished the composition of each export item separately with % content of constituent, so it is not possible to work out the norms. The Committee decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.Div.) dt. 8.8.2008.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:36/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:22/83-ALC1/2008	Status:Case
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106			27.08.2008	Deferred
	HQ File :01/83/050/00567/AM09/	RLA File :03/95/040/00147/AM09/	Lic.No/Date:0310471774 21.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

107	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/9/2008.			

108	Case No.:39/14/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 10.8.2008 from the firm. Accordingly the case may be re-listed on 24.9.2008..			

109	Case No.:31/14/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00401/AM09/	RLA File :05/24/040/00100/AM09/	Lic.No/Date:0510220920 23.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 29.7.2008 from the firm. Accordingly the case may be re-listed on 24.9.2008..			

110	Case No.:68/14/83-ALC1/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Approved							
	HQ File :01/83/050/00438/AM09/	RLA File :04/24/040/00007/AM09/	Lic.No/Date:0410096022 23.05.2008	Defer Date:							
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/51/2006/Ch.II dated 21.7.2006 and decided to approve this case as under:-										
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Composize 1718 Neutral Sizing</td><td>1 kg.</td><td>1. Gum Rosin</td><td>0.136 Kg</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Composize 1718 Neutral Sizing	1 kg.	1. Gum Rosin
Item of Export	Qty	Item of Import	Qty								
Composize 1718 Neutral Sizing	1 kg.	1. Gum Rosin	0.136 Kg								

110	Rosin (Solid content : 35 $\pm$ 1%)	2. Fumaric Acid 3. Aqueous Solution of Polymeric Quarternary Amine (Active content : 50 $\pm$ 5%)	0.005 Kg 0.034 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.: 68/18/83-ALC1/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case deferred
	HQ File :01/83/050/00599/AM09/	RLA File :02/24/040/00040/AM09/	Lic.No/Date:0210112752 26.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. % Pigment & % Solid Resin in each of the export product 2. Material balance between import & Export Accordingly the case may be re-listed on 24.9.2008.			

112	Case No.: 41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case deferred
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of import item No.6,7,11 & 12 in each of the export product 2. Net weight of import item No. 1 to 5 3. GSM or thickness of PVC Coated Paper 4. Width of Polyester Satin Ribbon Accordingly the case may be re-listed on 24.9.2008.			

113	Case No.:84/14/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00454/AM09/	RLA File :30/24/040/00010/AM09/	Lic.No/Date:3010056319 26.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

114	Case No.:24/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00555/AM09/	RLA File :03/95/040/00093/AM09/	Lic.No/Date:0310472161 27.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

115	Case No.:42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and noted that the reply given by PNG vide O.M.No.R-11011/26/2008-Sup dated 22/7/2008 is in general. The Committee decided to write to PNG for specific comments. The case defer for four weeks.. Accordingly the case may be re-listed on 24.9.2008.			

116	Case No.:45/14/83-ALC1/2008	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00415/AM09/	RLA File :03/94/040/00346/AM08/	Lic.No/Date:0310472062 27.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and also decided to forward the copy of the application to DIPP. The Committee decided to defer this case for four weeks. Accordingly the case may be re-listed on 24.9.2008			

117	Case No.:66/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00436/AM09/	RLA File :03/94/040/01260/AM08/	Lic.No/Date:0310472200 27.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/9/2008.			

118	Case No.: 6/10/83-ALC1/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00270/AM09/	RLA File :11/24/040/00006/AM09/	Lic.No/Date:1110017260 27.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 24.9.2008			

119	Case No.: 48/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00418/AM09/	RLA File :03/94/040/00108/AM09/	Lic.No/Date:0310472205 28.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/9/2008.			

120	Case No.: 49/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00419/AM09/	RLA File :03/94/040/00215/AM09/	Lic.No/Date:0310472304 28.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm to the D/L dated 31/7/2008. Accordingly the case may be re-listed on 24.9.2008.			

121	Case No.: 69/14/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00439/AM09/	RLA File :10/24/040/00014/AM09/	Lic.No/Date:1010029638 28.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.9.2008			

122	Case No.: 32/18/83-ALC1/2008	Party Name:MICRO INKS LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00563/AM09/	RLA File :03/95/040/00186/AM09/	Lic.No/Date:0310472486 29.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

123	Case No.: 34/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00565/AM09/	RLA File :03/95/040/00169/AM09/	Lic.No/Date:0310472350 29.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

124	Case No.: 54/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00585/AM09/	RLA File :07/24/040/00071/AM09/	Lic.No/Date:0710057643 29.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

125	Case No.: 55/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00586/AM09/	RLA File :07/24/040/00072/AM09/	Lic.No/Date:0710057644 29.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

126	Case No.: 71/14/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00441/AM09/	RLA File :02/24/040/00051/AM09/	Lic.No/Date:0210112955 29.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 24.9.2008.			

127	Case No.: 1/11/83-ALC1/2008	Party Name:VIC INDUSTRIES,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00271/AM09/	RLA File :17/24/040/00030/AM09/	Lic.No/Date:1710002056 30.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

	Case No.: 63/18/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:22/83-ALC1/2008	Status: Case
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128			27.08.2008	Deferred
	HQ File :01/83/050/00594/AM09/	RLA File :10/24/040/00015/AM09/	Lic.No/Date:1010029667 30.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

129	Case No.:66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.9.2008			

130	Case No.:56/18/83-ALC1/2008	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00587/AM09/	RLA File :07/24/040/00094/AM09/	Lic.No/Date:0710057653 02.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (PC.Div) present in the meeting and stated that certain information has been called for from the firm vide letter dt. 8.8.2008 detail of which is given in below:- 1. Chemical names of ADDCO 402G, Lubrizol 889D, Lubrizol 859 and Lubrizol 5172 and their specifications. 2. Chemical name of the export product and specifications 3. Technicjal literature in support of norms applied for 4. Flow chart of manufacturing process. Accordingly the case may be re-listed on 24.9.2008.			

131	Case No.:33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008			

	Case No.:46/18/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/217/08-TSW dated 4.8.2008 and decided to approve this case as under:-

Item of Export	Qty.	Item of Import	Qty.
Double walled insulated glass with 12 mm Spacer Net content of Float glass – 4206.70 Sq. Meter)	2103.350 Sq. Mt.	1. Float Glass of relevant thickness	1.03 Sq. Mt. per Sq. Mt. of export product
		2. Spacer of relevant size	1.02 meter/meter content in export
		3. Connector Keys	Net to net basis
		4. Butyl	8 Gram per meter of net content of Aluminium Spacer used
		5. Molecular sieve	2.86 gram per meter of net content of Aluminium Spacer used
		6. Sealant	95 gram per meter of net content of Aluminium Spacer used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:47/18/83-ALC1/2008

Party Name:ASAHI INDIA GLASS LTD

Meet No/Date:22/83-ALC1/2008
27.08.2008Status:Case
Approved

HQ File :01/83/050/00578/AM09/

RLA File :03/94/040/00909/AM08/

Lic.No/Date:0310472922
03.06.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.

7/217/08-TSW dated 4.8.2008 and decided to approve this case as under:-

Item of Export	Qty.	Item of Import	Qty.
Double walled insulated glass with 12 mm Spacer (Net content of Float glass 2,000 Sq. Mt.)	1000.000 Sq. Mt.	1. Float Glass of relevant thickness	1.03 Sq. Mt. per Sq. Mt. of export product
		2. Spacer of relevant size	1.02 meter/meter content in export
		3. Connector Keys	Net to net basis
		4. Butyl	8 Gram per meter of net content of Aluminium Spacer used
		5. Molecular Sieve	2.86 gram per meter of net content of Aluminium Spacer used
		6. Sealant	95 gram per meter of net content of Aluminium Spacer used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:52/18/83-ALC1/2008

Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.

Meet No/Date:22/83-ALC1/2008
27.08.2008

Status:Case
Deferred

HQ File :01/83/050/00583/AM09/

RLA File :03/94/040/00234/AM09/

Lic.No/Date:0310472856
03.06.2008

Defer
Date:24.09.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008

Case No.:64/18/83-ALC1/2008

Party Name:HILLWOOD FURNITURE PRIVATE LIMITED

Meet No/Date:22/83-ALC1/2008
27.08.2008

Status:Case
Deferred

135	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008				

136	Case No.:71/18/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00602/AM09/	RLA File :09/24/040/00021/AM09/	Lic.No/Date:0910034142 03.06.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 24.9.2008				

137	Case No.:72/18/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00603/AM09/	RLA File :09/24/040/00022/AM09/	Lic.No/Date:0910034141 03.06.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 7.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of LDPE (Polymer) in export product Accordingly the case may be re-listed on 24.9.2008.				

138	Case No.:29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242 05.06.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008				

139	Case No.:49/18/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00580/AM09/	RLA File :03/94/040/00243/AM09/	Lic.No/Date:0310473569 06.06.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 24.9.2008.				

	Case No.:62/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2008	Status:Case
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140			27.08.2008	Deferred
	HQ File :01/83/050/00593/AM09/	RLA File :10/24/040/00019/AM09/	Lic.No/Date:1010029713 06.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 24.9.2008.			

141	Case No.:28/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00559/AM09/	RLA File :03/95/040/00117/AM09/	Lic.No/Date:0310473620 09.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

142	Case No.:31/18/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00562/AM09/	RLA File :03/95/040/00196/AM09/	Lic.No/Date:0310473615 09.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

143	Case No.:25/18/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00556/AM09/	RLA File :03/95/040/00139/AM09/	Lic.No/Date:0310474024 10.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

144	Case No.:30/18/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00561/AM09/	RLA File :03/95/040/00140/AM09/	Lic.No/Date:0310474033 10.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

	Case No.:39/18/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Approved
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HQ File :01/83/050/00570/AM09/RLA File :03/94/040/00106/AM09/Lic.No/Date:031047403910.06.2008DeferDate:24.09.2008

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (purity 99.9%) 2. Activated Carbon (Moisture 9%)	0.1025 kg. 0.981 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

146	Case No.:45/18/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00576/AM09/	RLA File :03/94/040/01346/AM08/	Lic.No/Date:0310473986 10.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

147	Case No.:3/14/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00373/AM09/	RLA File :03/95/040/00218/AM09/	Lic.No/Date:0310474699 13.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

Case No.:4/14/83-ALC1/2008		Party Name:ASAHI INDIA GLASS LTD		Meet No/Date:22/83-ALC1/2008 27.08.2008		Status:Case Approved	
HQ File :01/83/050/00374/AM09/		RLA File :03/94/040/00137/AM09/		Lic.No/Date:0310474808 16.06.2008		Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/217/08-TSW dated 16.7.2008 and decided to approve this case as under:-							
Item of Export		Qty	Item of Import		Qty		

Double walled insulated glass in various sizes & shapes (in combination of float glass of similar or different thickness)	10,000 Sq. Mt..	1. 6 MM Clear Float Glass of relevant thickness	1.06 Sq. Mt. per Sq. Mt. of export product
		2. Aluminum Spacer	Net to net + 2% wastage
		3. Connector Keys made of stainless	Net to net basis
		4. Butyl (Isobutene-Isoprene)	8 Gram per meter of net content of Aluminium Spacer used
		5. Desiccant Fillers namely molecular sieve	2.86 gram per meter of net content of Aluminium Spacer used
		6. Secondary sealant namely polyurethane of silicon sealant	95 gram per meter of net content of Aluminium Spacer used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 5/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Approved
HQ File :01/83/050/00375/AM09/	RLA File :03/94/040/00138/AM09/	Lic.No/Date:0310474813 16.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/217/08-TSW dated 16.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty

Double walled insulated glass in various sizes & shapes (in combination of float glass of similar or different thickness)	10,000 Sq. Mt..	1. 6 MM Clear Float Glass of relevant thickness	1.06 Sq. Mt. per Sq. Mt. of export product
		2. Aluminum Spacer	Net to net + 2% wastage
		3. Connector Keys made of stainless	Net to net basis
		4. Butyl (Isobutene-Isoprene)	8 Gram per meter of net content of Aluminium Spacer used
		5. Desiccant Fillers namely molecular sieve	2.86 gram per meter of net content of Aluminium Spacer used
		6. Secondary sealant namely polyurethane of silicon sealant	95 gram per meter of net content of Aluminium Spacer used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 73/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
HQ File :01/83/050/00443/AM09/	RLA File :03/95/040/00228/AM09/	Lic.No/Date:0310474855 16.06.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

151			27.08.2008	Deferred
	HQ File :01/83/050/00447/AM09/	RLA File :03/95/040/00224/AM09/	Lic.No/Date:0310474863 16.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

152	Case No.:83/14/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00453/AM09/	RLA File :03/94/040/00246/AM09/	Lic.No/Date:0310474942 16.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

153	Case No.:1/14/83-ALC1/2008	Party Name:LEO LUBRICANTS PVT. LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00371/AM09/	RLA File :03/95/040/00045/AM09/	Lic.No/Date:0310475103 17.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

154	Case No.:74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

	Case No.:75/14/83-ALC1/2008		Party Name:ARCHIES LTD.		Meet No/Date:22/83-ALC1/2008 27.08.2008		Status:Case Approved	
	HQ File :01/83/050/00445/AM09/		RLA File :05/24/040/00181/AM09/		Lic.No/Date:0510222310 18.06.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 27/8/2008 offered by him the Committee decided to approve the case as applied for which includes 10% wastage.							
Item of Export		Qty	Item of Import		Qty			
Greeting Cards with Envelopes		696000	1. Card Board(300 +/-		20.510 MT			

155	(Using Card Board of 300 +/- 10% GSM 18.65 MT, Paper of 90 +/- 10% GSM 7 MT for envelopes (cloured), Art Paper of 150 +/- 10% GSM 8 MT, Stamping Foil 60800 Sq. Mtr. & printing Ink)	number	10% GSM) 2. Uncoated Paper (for coloured envelopes) (90+/- 10% GSM) 3. Art Paper (150 +/- 10% GSM) 4. Stamping Foil (Printing Purpose) 5. Printing Ink (Printing Purpose) (5% of FOB value of exports)	7.700 MT 8.800 MT 66880.000 Sq. Mt. 0.000 None
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

156	Case No.: 76/14/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00446/AM09/	RLA File :10/24/040/00025/AM09/	Lic.No/Date:1010029850 18.06.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 24.9.2008.				

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Case No.:78/14/83-ALC1/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status :Case Approved
HQ File :01/83/050/00448/AM09/	RLA File :10/24/040/00026/AM09/	Lic.No/Date:1010029851 18.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 27/8/2008 offered by him the Committee decided to approve the case as applied for which includes 2% wastage.			
Item of Export	Qty	Item of Import	Qty
Crepe Paper Tube Made of Crepe Paper of Grade 67/130 (772.804 Kg) Crepe Paper Tube Made of Crepe Paper of Grade 67/130	30000.000 number	Crepe Paper Confirming to 67/130 gm grade Crepe Paper Confirming to 67/130 gm grade	788.260 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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158	Case No.:85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 24.9.2008.			

159	Case No.:88/14/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00458/AM09/	RLA File :04/24/040/00074/AM09/	Lic.No/Date:0410096591 18.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

160	Case No.:89/14/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00459/AM09/	RLA File :09/24/040/00122/AM09/	Lic.No/Date:0910034357 19.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

161	Case No.:90/14/83-ALC1/2008	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00460/AM09/	RLA File :52/24/040/00006/AM09/	Lic.No/Date:5210023763 19.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 24.9.2008.			

162	Case No.:92/14/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/00308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

163	Case No.:93/14/83-ALC1/2008	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00463/AM09/	RLA File :03/95/040/00264/AM09/	Lic.No/Date:0310475544 19.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 24.9.2008.			

164	Case No.:94/14/83-ALC1/2008	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00464/AM09/	RLA File :03/95/040/00249/AM09/	Lic.No/Date:0310475546 19.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to issue reminder to firm for Central Excise Data .Accordingly the case may be re-listed on 24.9.2008			

165	Case No.:91/14/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00461/AM09/	RLA File :10/24/040/00023/AM09/	Lic.No/Date:1010029881 20.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.9.2008			

166	Case No.:95/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00465/AM09/	RLA File :03/95/040/00092/AM09/	Lic.No/Date:0310475590 20.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 24/9/2008.			

167	Case No.:97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

167	1. Net weight of each of the export product 2. Net quantity of import item No.(1) 3. GSM & thickness of PVC coated paper 4. Width of Polyester Satin Ribbon 5. Net weight of import item No.1,2,3,& 6 in each of export item Accordingly the case may be re-listed on 24.9.2008.
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168	Case No.: 98/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00472/AM09/	RLA File :05/24/040/00185/AM09/	Lic.No/Date:0510222603 23.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of each of the export product 2. Bifurcation in the qty. of Coated & Un-coated Paper 3. Type & thickness of Lamination Film 4. Net weight of import item No.1,2,3, 7& 8 in each of export product Accordingly the case may be re-listed on 24.9.2008.			

169	Case No.: 104/14/83-ALC1/2008	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00478/AM09/	RLA File :03/94/040/00301/AM09/	Lic.No/Date:0310476094 24.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

170	Case No.: 101/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00475/AM09/	RLA File :03/95/040/00222/AM09/	Lic.No/Date:0310476203 24.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

171	Case No.:102/14/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00476/AM09/	RLA File :31/24/040/00085/AM09/	Lic.No/Date:3110034157 24.06.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.9.2008			

172	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 24.9.2008.			

173	Case No.:1/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00532/AM09/	RLA File :03/95/040/00298/AM09/	Lic.No/Date:0310478482 14.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

174	Case No.:3/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00534/AM09/	RLA File :03/94/040/00324/AM09/	Lic.No/Date:0310478575 14.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

175	Case No.:8/18/83-ALC1/2008	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00539/AM09/	RLA File :05/24/040/00234/AM09/	Lic.No/Date:0510223816 14.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

176	Case No.: 5/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00536/AM09/	RLA File :03/94/040/00303/AM09/	Lic.No/Date:0310478673 15.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

177	Case No.: 6/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00537/AM09/	RLA File :03/94/040/00332/AM09/	Lic.No/Date:0310478674 15.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

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Case No.: 7/18/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Approved
HQ File :01/83/050/00538/AM09/	RLA File :03/95/040/00335/AM09/	Lic.No/Date:0310478752 15.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 the Committee decided to approve the case with 10% wastage instead of 13% asked for by the firm and approved this case as under:-			
Item of Export	Qty	Item of Import	Qty
Patient Information Literature made of E.O (Bible Paper) GSM 40	75188.00 Nos	Bible paper (40 GSM + 10%)	1.10 KG/KG content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

179	Case No.: 9/18/83-ALC1/2008	Party Name:B.I.C. AUTO PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00540/AM09/	RLA File :05/24/040/00062/AM09/	Lic.No/Date:0510223821 15.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

180	Case No.:10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

181	Case No.:11/18/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00542/AM09/	RLA File :03/94/040/00377/AM09/	Lic.No/Date:0310478844 16.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.9.2008			

182	Case No.:12/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00543/AM09/	RLA File :05/24/040/00148/AM09/	Lic.No/Date:0510223976 17.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Exact GSM of Coated Paper to be imported 2. Net content of self adhesive paper in each of the export product Accordingly the case may be re-listed on 24.9.2008.			

183	Case No.:13/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00544/AM09/	RLA File :05/24/040/00206/AM09/	Lic.No/Date:0510223981 17.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of Printing Paper, Art Card in each of the export product i.e. Calendars, Notepad & Envelops 2. Exact GSM of Printing Paper to be imported			

Accordingly the case may be re-listed on 24.9.2008.

184	Case No.:14/18/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00545/AM09/	RLA File :05/24/040/00261/AM09/	Lic.No/Date:0510223985 17.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content each of import in export product 2. Qty. of indigenous + Imported R.M. required for each export product separately Accordingly the case may be re-listed on 24.9.2008.			

185	Case No.:15/18/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00546/AM09/	RLA File :08/24/040/00077/AM09/	Lic.No/Date:0810073363 17.07.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 24.9.2008			

186	Case No.:69/18/83-ALC1/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00600/AM09/	RLA File :08/24/040/00068/AM09/	Lic.No/Date:0810073405 18.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/9/2008.			

187	Case No.:70/18/83-ALC1/2008	Party Name:SHREE SHIVAJI GLOBAL EXPORTS	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00601/AM09/	RLA File :12/24/040/00001/AM09/	Lic.No/Date:1210005831 18.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Forest & Environment. Accordingly the case may be re-listed on 24.9.2008			

188	Case No.: 73/18/83-ALC1/2008	Party Name:GSC TOUGHENED GLASS PVT.LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00604/AM09/	RLA File :05/24/040/00954/AM08/	Lic.No/Date:0510224141 21.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

189	Case No.: 74/18/83-ALC1/2008	Party Name:PRASAD INTERNATIONAL PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Approved
	HQ File :01/83/050/00605/AM09/	RLA File :08/24/040/00047/AM09/	Lic.No/Date:0810073428 21.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/36/2002/Ch.III dated 1.5.2006 and decided to approve this case on repeat basis as under:-			

Item of Export	Qty	Item of Import	Qty
Pigment Yellow 191	1 kg.	1. 2-B Acid	0.430 Kg
		2. 3 Sulpho 1 Phenyl-3-Methyl-5 Pyrazolone	0.494 Kg
		3. Sodium Nitrite	0.138 Kg
		4. Caustic Soda Flakes	0.362 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

190	Case No.: 75/18/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00606/AM09/	RLA File :02/24/040/00091/AM09/	Lic.No/Date:0210115146 21.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

191	Case No.: 76/18/83-ALC1/2008	Party Name:SHARP MENTHOL INDIA LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status: Case Deferred
	HQ File :01/83/050/00607/AM09/	RLA File :05/24/040/00245/AM09/	Lic.No/Date:0510224271 22.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008

192	Case No.:4/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00679/AM09/	RLA File :17/24/040/00002/AM09/	Lic.No/Date:1710002124 12.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

193	Case No.:5/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00680/AM09/	RLA File :17/24/040/00004/AM09/	Lic.No/Date:1710002125 12.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

194	Case No.:1/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00676/AM09/	RLA File :04/24/040/00128/AM09/	Lic.No/Date:0410097969 13.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

195	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

196	Case No.:3/22/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/00255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

197	Case No.:6/22/83-ALC1/2008	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00681/AM09/	RLA File :03/95/040/00430/AM09/	Lic.No/Date:0310482594 14.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

198	Case No.:7/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00682/AM09/	RLA File :10/24/040/00061/AM09/	Lic.No/Date:1010030607 14.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.9.2008.			

199

Case No.:8/22/83-ALC1/2008	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Approved
HQ File :01/83/050/00683/AM09/	RLA File :02/24/040/00309/AM08/	Lic.No/Date:0210116178 14.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/100/2003/Ch.II dated 6.3.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Accinox BL/B (C ₁₅ H ₁₅ N) Dimethyl Accridine	1 kg.	1. Diphenyl Amine 2. Acetone 3. Iodine	0.760 Kg 0.160 Kg 0.00002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

200	Case No.:9/22/83-ALC1/2008	Party Name:V.PAK INDIA,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00684/AM09/	RLA File :07/24/040/00229/AM09/	Lic.No/Date:0710059108 14.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008

201	Case No.:10/22/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00685/AM09/	RLA File :07/24/040/00243/AM09/	Lic.No/Date:0710059148 18.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

202	Case No.:11/22/83-ALC1/2008	Party Name:SPECTRAMIX PLASTICS	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00686/AM09/	RLA File :34/24/040/00072/AM09/	Lic.No/Date:3410022095 18.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 24.9.2008.			

203	Case No.:12/22/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00687/AM09/	RLA File :03/95/040/00402/AM09/	Lic.No/Date:0310482779 18.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

204	Case No.:13/22/83-ALC1/2008	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Approved
	HQ File :01/83/050/00688/AM09/	RLA File :03/94/040/00344/AM09/	Lic.No/Date:0310482801 18.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/7/2008/Ch.III dated 25.4.2008 and decided to approve this case on repeat basis as under:-			
Item of Export		Qty	Item of Import	Qty
Fire Fighting Chemical Super Foam Concentrate SC-2 containing 16% Fluorinated Surfactant and 30% Glycol		1 kg.	1. Fluorinated Surfactant (Polyfluoroalkyl, betain: Dry matter 26.5-27%) 2. Glycol	0.160 Kg 0.300 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

205	Case No.:15/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00690/AM09/	RLA File :17/24/040/00009/AM09/	Lic.No/Date:1710002126 18.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

206	Case No.:16/22/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00691/AM09/	RLA File :17/24/040/00039/AM09/	Lic.No/Date:1710002127 18.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

207	Case No.:17/22/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00692/AM09/	RLA File :17/24/040/00033/AM09/	Lic.No/Date:1710002128 18.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

208	Case No.:14/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00689/AM09/	RLA File :10/24/040/00063/AM09/	Lic.No/Date:1010030635 19.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 24.9.2008.			

	Case No.:18/22/83-ALC1/2008	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Approved
	HQ File :01/83/050/00693/AM09/	RLA File :03/94/040/00466/AM09/	Lic.No/Date:0310483038 19.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/77/2002/Ch.III dated 21.11.2005 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Ethyl Violet Liquid (Basic Violet 4) (Dye content 50%)	1 kg.	1. N,N Diethyl Aniline 2. Vanadium Penta Oxide	0.447 Kg 0.005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

210	Case No.:19/22/83-ALC1/2008	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:22/83-ALC1/2008 27.08.2008	Status:Case Deferred
	HQ File :01/83/050/00694/AM09/	RLA File :03/94/040/00471/AM09/	Lic.No/Date:0310483064 19.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.9.2008			

Date:08.09.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer